

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-541(PB)/2017**

**IN THE MATTER OF:**

M/s. Chirag Textiles

.... Applicant/petitioner

Vs.

Abhi-Asmi International Pvt. Ltd.

.... Respondent

**Order under Section 9**

**Order delivered on 13.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner: Mr. Chetan Gupta, Advocate

For the Respondent:

**ORDER**

Learned Company Secretary states that the provisions of Section 9 (3) (b) & (c) of the IBC, 2016 shall be complied within a week. Let the needful be done within a week i.e. on or before 20.12.2017.

List for further consideration on 09.01.2018.

..... Sd/-  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

..... Sd/-  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

13.12.2017  
VINEET